

LOK SABHA DEBATES

LOK SABHA

Wednesday, July 29, 1987/Sravana 7,
1909 (SAKA)

The Lok Sabha met at Eleven
of the Clock.

[MR. SPEAKER *in the Chair*]

MEMBER SWORN

[English]

SHRI RAM NARAIN SINGH (Bhiwani)

MOTION *Re* SUSPENSION OF
QUESTION HOUR

(Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura):
We have given a privilege motion against
the Prime Minister

[Translation]

MR. SPEAKER: Please sit down.

(Interruptions)*

MR. SPEAKER: Now, please sit down.

(Interruptions)*

[English]

Mr.SPEAKER: Please sit down. I am
requesting you, please sit down.

(Interruptions)*

MR. SPEAKER: There should be action
against you.

[English]

You are flouting the rules. It should be

against you now. You are flouting the rules.
You sit down.

(Interruptions)*

MR. SPEAKER: I want to say that privi-
lege motion is brought here as per rules.
There is no bar. Anybody can bring a Privi-
lege Motion.

[English]

I am ready to examine it. As per rules, I
am going to proceed.

(Interruptions)*

[Translation]

MR. SPEAKER: May be, I do not see it;
neither have I ever seen it.

[English]

I will have to go through that.

[Translation]

I have never barred anyone. Every
Member can give his Privilege Motion.
Hundred times I have been telling you with
folded hands that this House is yours. You
can run it as you like. But I am bound by your
rules. So long as I am here I will work
according to rules. You know, I am at your
service.....

(Interruptions)

MR. SPEAKER: Please sit down and
listen to me. I want to say one thing. Order
please. Muttemwrji, what are you doing?
You please resume your seat and wait for two
minutes. Let me say what I want to say. I
want to say. I want to say that no discussion
will be barred. I am prepared to allow all the
discussions according to rules. But I cannot
work according to your or their dictates.

[English]

I am going to do according to the dictates
put down by you.

[Translation]

I have no objection. But if you would like to do like it daily, what the people will think of us. I am very much worried. This is your House, you are to run it. The people of India have sent you here to run it. You are not sent here to create disorder, you are here to discuss matters.

[English]

Democracy means discussion.

(Interruptions)

[Translation]

MR. SPEAKER : It will be kind of you. If you could kindly keep quiet for two minutes. I want to appeal to this House that for God's sake don't do so, what the people will say? Whatever discussion you want to do, you can do but don't do any such thing. It behoves neither you nor me to run the House like that.

[English]

I will take up all the subjects which you have given to me.

[Translation]

I will run it according to that.

(Interruptions)

MR. SPEAKER : One minute, if you all speak at one time, what can I do. Again you are going to do the same.

[English]

PROF. MADHU DANDAVATE (Rajapur): I want to point out to you that certain rules have been violated.....
(Interruptions).

MR. SPEAKER : No rules have been violated.

PROF. MADHU DANDAVATE : In the light of what you have said, I want to cite the proceedings of Lok Sabha
*(Interruptions)***

MR. SPEAKER : Not allowed; no rules have been violated.

(Interruptions)

MR. SPEAKER : First, we have to decide whether we are going to suspend Rule 32.

(Interruptions)

MR. SPEAKER : First, we have to decide whether we are going to dispense with Question Hour today or not. After that, you can say whatever you like.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H K L BHAGAT):

Under Rule 388, I beg to move for suspension of Rule 32 relating to the Question Hour.

This is to consider disciplinary action against Shri Ajoy Biswas.

(Interruptions)

[Translation]

MR. SPEAKER : Let me suspend in question hour.

(Interruptions)

[English]

PROF. MADHU DANDAVATE : How can that issue be taken up before the Question Hour is suspended.

MR. SPEAKER : I am putting that motion first. The question is :

(Interruptions)

SHRI BASUDEB ACHARIA : We have also given notices....

(Interruptions)

PROF. MADHU DANDAVATE : Whose motion are you taking up?

(Interruptions)

[*Translation*]

MR. SPEAKER : Let me suspend the Question Hour first; only after that any Motion will come.

(Interruptions)

MR. SPEAKER: When I have barred any discussion ?

(Interruptions)

MR. SPEAKER : I have never barred any discussion.

(Interruptions)

MR. SPEAKER : You please listen. Of course, your motion is there but Government motion is also there.

[*English*]

Government motion takes precedence. So simple it is.

(Interruptions)

[*Translation*]

MR. SPEAKER : Brother, why don't you allow me to speak.

(Interruptions)

MR. SPEAKER : What should I ask, you ask him and talk to him.

(Interruptions)

[*English*]

MR. SPEAKER : I shall now put the motion moved by Shri H K L Bhagat to the vote of the House. The question is :

"That the motion for suspension of Rule 32 relating to the Question Hour be adopted".

The motion was adopted.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

State Pollution Control Boards

*41. SHRI VIJOY KUMAR YADAV : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether all the State Governments and Union Territories were requested to set up pollution control boards to check pollution menace; and

(b) If so, how many States have set up such boards and the reasons for not setting up of such boards in other States?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) :

(a) Yes, Sir.

(b) The States are to set up the Boards after adopting the Water (Prevention & Control of Pollution) Act, 1974 in their State Assemblies. 18 States have set up Pollution Control Boards after adopting the Act. Tripura has adopted the Act but so far has not set up a Board. The States of Manipur, Nagaland, Sikkim have not yet adopted the Act and hence no Pollution Control Boards have been set up in these States. The Act has not also been adopted yet in the three new States of Arunachal Pradesh, Mizoram and Goa